

the failings of the Government to carry out its plans. Even the meagre sum allocated for this purpose has not been spent.

SHRI ANIL K. CHANDA: It is a fact, Sir, that in many of the States allocations of the money have not been fully utilised. We have been in correspondence with the State Government to know what are the difficulties which stand in their way. They had pointed out certain difficulties, some of which have already been remedied.

SHRI BHUPESH GUPTA: May I know, Sir, if it had been pointed out to the Government that in the case of the States certain vested interests plus the indifference on the part of the Ministers came in the way of the implementation of such schemes, and if so, whether the Government will hold an enquiry into this matter?

MR. CHAIRMAN: Next question. Mr. Amolakh Chand.

SHRI BHUPESH GUPTA: Sir, what is the reply to my question?

MR. CHAIRMAN: No answer to insinuations. Next question.

STATE TRADING CORPORATION (PRIVATE)
LTD

*3. **SHRI AMOLAKH CHAND:** Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the amount of business undertaken by the State Trading Corporation of India (Private) Ltd., in the year 1956-57 and so far in the year 1957-58; and

(b) the amount of expenditure incurred by it during the same period?

THE DEPUTY MINISTER OF COMMERCE AND INDUSTRY (SHRI SATISH CHANDRA): (a) A statement is laid on the Table of the Sabha. [See Appendix XVIII, Annexure No. 3].

(b) Not yet finally assessed.

SHRI AMOLAKH CHAND: May I know, Sir, whether this Corporation works on a 'no profit no loss' basis or on a profit basis?

SHRI SATISH CHANDRA: Sir, the accounts of the Corporation are being finalised and I hope to place them on the Table of the House in due course.

SHRI AMOLAKH CHAND: Sir, I simply wanted to know whether the Corporation is being run on a 'no profit no loss' basis or on a profit basis.

SHRI SATISH CHANDRA: Sir, the exports and imports transactions of the Corporation are carried on with various countries and the prices differ considerably from country to country. It is therefore difficult to give any estimate till the accounts are finalised.

SHRI AMOLAKH CHAND: May I know, Sir, if this Corporation has undertaken to promote the sales of small Industries Corporation—'Jan Sewak' shoes in foreign markets?

SHRI SATISH CHANDRA: Yes, Sir. That is so.

SHRI M. GOVINDA REDDY: May I know, Sir, if the Corporation is charging commission on its export transactions, and if so, whether the commission rates have been fixed by the Corporation and whether the Corporation is free to fix the commission rates?

SHRI SATISH CHANDRA: The Corporation is free to fix the commission rates. It tries to purchase and sell at the most reasonable rates, irrespective of the prices charged by other stock-holders in the country. It allows commission to other established traders through whom it functions.

SHRI M. GOVINDA REDDY: May I know whether it has come to the notice of the Government that the rates that the Corporation are charging are higher and whether the trade interests have made any representa-

tion in this regard to the Government?

SHRI MORARJI R. DESAI: I do not know whether it is for all the commodities. It may be true in the case of some commodities, but in several commodities it has so happened that the Corporation is charging less. It is an equalised price in case of cement.

SHRI M. GOVINDA REDDY: Mineral exports?

SHRI MORARJI R. DESAI: In the case of mineral exports also, many people are getting more than they were getting previously. It may be that some people were getting more previously by cutting out other people and they are not getting as much as they used to. But most people are getting more than they were getting previously.

SHRI AMOLAKH CHAND: In view of the large volume of contracts secured by the State Trading Corporation, is there any proposal before Government to expand sub-regional and regional offices in the various commercial centres in India like Kanpur?

SHRI MORARJI R. DESAI: That is being considered from time to time, and whenever it is necessary, it is being done.

SUGGESTIONS REGARDING TEXTILE INDUSTRY BY THE FEDERATION OF INDIAN CHAMBERS OF COMMERCE AND INDUSTRY

*4. SHRI M. VALIULLA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Federation of Indian Chambers of Commerce and Industry convened a conference of the cotton textile industry and trade in Delhi in July, 1957 and made some suggestions to the Government of India regarding textile industry;

(b) if so, what are their suggestions; and

(c) which of these suggestions have been accepted by Government?

THE DEPUTY MINISTER OF COMMERCE AND INDUSTRY (SHRI SATISH CHANDRA): (a) Yes, Sir.

(b) A statement is laid on the Table of the Sabha.

(c) The suggestions made at the conference are under consideration.

STATEMENT

The main suggestions made at the conference convened by the Federation of Indian Chambers of Commerce and Industry are:—

(i) The uneconomic units should be encouraged to expand to the level accepted by the Planning Commission.

(ii) The structure of the Excise Duties on a flat basis places a heavy incidence on low priced cloth. This needs to be looked into and suitable adjustments made in the excise levy.

(iii) The target for *per capita* consumption of 18.5 yards by 1960-61 should be raised to 22 yards, together with an export target of 1,000 million yards. The present production target should, therefore, be increased from 8,400 million to 8,900 million yards and the target of mill production should be increased from 5,350 million yards to 6,750 million yards. The capacity of mill sector to provide increased quantities of yarn to the Handloom Sector should also be augmented as sufficient yarn from Ambar Charkha may not be available during the plan period.

(iv) The mill sector should be given all assistance to replace and modernise the machinery.

(v) A more expeditious policy regarding disposal of loan applications made to National Industrial Development Corporation, should be followed.

(vi) The production target of 65 lakhs bales of cotton set for the end